

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 27 अगस्त, 2025/05 भाद्रपद, 1947

हिमाचल प्रदेश सरकार

पर्यटन एवं नागरिक उड्डयन विभाग

अधिसूचना

शिमला-171002, 26 अगस्त, 2025

संख्याः टी.एस.एम—एफ(6) 6/2024.——चूंकि, भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) की 113—राजपत्र/2025—27—08—2025 (5045)

धारा 19 की उप—धारा (1) के अधीन, जिला कांगड़ा के गग्गल हवाई अड्डे के विस्तारीकरण से सम्बद्ध भूमि अर्जन की घोषणा तारीख 16—08—2024 को प्रकाशित की गई थी, जिसके द्वारा जिला कांगड़ा के 14 गांवों (तहसील कांगड़ा के 10 गांवों और तहसील शाहपुर के 04 गांवों) में अपेक्षित कुल 122—54—86 हैक्टेयर भूमि को नामतः कांगड़ा हवाई अड्डे के विस्तारीकरण के प्रयोजन हेतू भूमि अर्जन हेतू अधिसूचित किया गया था।

और, उक्त अधिनियम की धारा 25 के उपबन्धों के अनुसार, कलक्टर को उक्त घोषणा की तारीख अर्थात् 16—08—2024 से बारह मास की अवधि के भीतर अधिनिर्णय करना अपेक्षित है ऐसा न होने पर भूमि के अर्जन की समस्त प्रक्रियाएं व्यपगत हो जाएंगीः

परन्तु समुचित सरकार को बारह मास की अवधि बढ़ाने की शक्ति होगी, यदि उसकी राय में ऐसी परिस्थितियां विद्यमान हैं, जो उसे न्यायोचित ठहराती हैं। और अपरिहार्य प्रशासनिक कारणों के कारण नियत अवधि के भीतर अधिनिर्णय नहीं किया जा सका।

अतः, हिमाचल प्रदेश के राज्यपाल, भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता का अधिकार अधिनियम, 2013 की धारा 25 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त भूमि अर्जन कार्यवाहियों के बाबत अधिनिर्णय करने की अवधि को बारह मास की और अवधि अर्थात् तारीख 15—08—2026 तक एतदद्वारा बढाते हैं।

आदेश द्वारा,

देवेश कुमार प्रधान सचिव (पर्यटन एवं नागरिक उड्डयन)।

[Authoritative English Text of this Department Notification No. TSM-F(6)-6/2024 dated 26-08-2025 as required under clause (3) of Article 348 of the Constitution of India].

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-02, the 26th August, 2025

No. TSM-F(6)-6/2024.—Whereas, under sub-section (1) of Section 19 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (hereinafter referred to as the said Act), the Declaration of acquisition for land pertaining to the expansion of Gaggal Airport, District Kangra, was published on 16-08-2024 by which a total of 122-54-86 hectares land required in the 14 villages (10 villages of Tehsil Kangra and 04 villages of Tehsil Shahpur) of District Kangra was notified for the acquisition of land for the purpose namely, Expansion of Kangra Airport;

And Whereas, as per the provisions of section 25 of the said Act, the Collector is required to make the awards within a period of twelve months from the date of the said declaration *i.e.* 16-08-2024 failing which the entire land acquisition proceedings shall lapse; provided that the appropriate Government shall have the powers to extend the period of twelve months if in its opinion, circumstances exist justifying the same;

And whereas, the award could not be made within the stipulated period due to unavoidable administrative reasons.

Now, therefore, in exercise of powers conferred under Section 25 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the Governor of Himachal Pradesh hereby extends the period for making the award in respect of the said land acquisition proceedings by a further period of twelve months i.e. upto 15-08-2026.

By order,

DEVESH KUMAR. Pr. Secretary (Tourism & CA).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार कांगडा, तहसील व जिला कांगड़ा (हि0प्र0)

विषय.—For Publication in the Govt. Gazette of H.P. (Rajpatra)

प्रार्थिया श्रीमती सुषमा देवी पत्नी सालिग राम, निवासी गांव व डा० उपरली खोली, तहसील व जिला कांगड़ा (हि०प्र०) द्वारा अधोहस्ताक्षरी के समक्ष नाम आधार दुरुस्ती हेत् शपथ-पत्र प्रस्तुत किया है। प्रार्थिया द्वारा आग्रह किया गया है कि उसका नाम आधार कार्ड में श्रीमती सुमन कुमारी दर्जे है, जोकि गलत है, जबिक प्रार्थिया का अन्य कागजात में सुषमा देवी पत्नी सालिग राम दर्जे है, जोिक सही है, अतः आधार कार्ड में अपना सही नाम सुषमा देवी पत्नी सालिग राम, निवासी गांव व डा० उपरली खोली, तहसील व जिला कांगड़ा दर्ज करवाना चाहती है। अतः प्रार्थिया द्वारा प्रस्तुत किए गए दस्तावेज, शपथ-पत्र व रिकार्ड कागजात को मध्य नजर रखते हुए प्रार्थिया का आधार कार्ड में सही नाम सुमन कुमारी की बजाए श्रीमती सुषमा देवी पत्नी सालिग राम, निवासी गांव व डा० उपरली खोली, तहसील व जिला कांगड़ा (हि०प्र०) दर्ज किया जाना वाजिब है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि आधार कार्ड में नाम दुरुस्त करवाने बारे किसी को कोई एतराज है तो वह उपरोक्त नाम बारे एतराज दिनांक 06-09-2025 को सम्बन्धित ग्राम पंचायत खोली में हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 22-08-2025 को हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार. तहसील व जिला कांगडा (हि०प्र०)।

In the Court of Sh. Devi Chand Thakur, HPAS, Sub-Divisional Magistrate, Shimla (Urban), District Shimla, H.P.

- 1. Sh, Puneet Chandel aged about 48 years s/o Sh. M.C. Chandel, r/o Brighton Villa, Below Old Bus Stand Shimla-1, Tehsil & District Shimla, Himachal Pradesh.
- 2. Smt. Dimple Chandel aged about 44 years, d/o Sh. Shyama Nand Mehta, r/o Village and Post Office Chopal, Tehsil Chopal, District Shimla, H.P.-171 211.

Versus

General Public

Subject.—Registration of marriage under H.P. Registration of Marriage Act, 1996.

Sh. Puneet Chandel aged about 48 years s/o Sh. M.C. Chandel, r/o Brighton Villa, Below Old Bus Stand Shimla-1, Tehsil & District Shimla, Himachal Pradesh and Smt. Dimple Chandel aged about 44 years, d/o Sh. Shyama Nand Mehta, r/o Village and Post Office Chopal, Tehsil Chopal, District Shimla, H.P.-171 211 have filed an application alongwith affidavits in the court of the undersigned stating therein that they have solemnized their marriage on 31-10-2008 and are living together as huaband and wife since then, but the marriage has not been found entered in the records of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Marriage Act, 1996.

Therefore, objections are hereby invited from the General Public through this notice that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before this court of undersigned on or before 28th August, 2025. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 29th July, 2025.

Seal. Sd/-

Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate, Shimla (Urban) (H.P.).

In the Court of Executive Magistrate Theog, Tehsil Theog, District Shimla (H.P.)

Miss Ashima Verma d/o Sh. Satya Prakash Verma, r/o Village & P.O. Jais, Tehsil Theog, District Shimla, H.P.

Versus

General Public Respondent.

Whereas a case regarding entry of birth of Miss Ashima Verma d/o Sh. Satya Prakash Verma, r/o Village & P.O. Jais, Tehsil Theog, District Shimla, H.P. has been received in this office from Additional Distt. Registrar (Birth & Death) *vide* letter No. 5193, dated 18-08-2025 for further necessary order under Section 13(3) of Birth & Death registration Act, 1969.

Whereas Miss Ashima Verma has also submitted an application on dated 19-08-2025 in this office to enter the date of birth in the record of Registrar, Birth & Death in Gram Panchayat Jais, Tehsil Theog, Distt. Shimla, H.P.

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Miss Ashima Verma	Self	23-03-1999

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named present in the record of Registrar, Birth & Death in Gram Panchayat Jais, Tehsil Theog may file their claims/objections in the court within one month of publication of this notice in Govt. e-Gazette, failing which necessary orders will be passed.

Issued today 21-08-2025 under my signature and seal of the court.

Seal. Sd/
Executive Magistrate,

Theog, District Shimla, H.P.

In the Court of Naib Tehsildar-cum-Executive Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Mr. Aman Pandey s/o Mr. Ram Chander Pandey, r/o Sr. No. 111, Flat No. 14, Samta Apartment Tank Road, Yerwada, Pune, Maharashtra-411 006 . . . Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Mr. Aman Pandey s/o Mr. Ram Chander Pandey, r/o Sr. No. 111, Flat No. 14, Samta Apartment Tank Road, Yerwada, Pune, Maharashtra-411 006 has preferred an application to the undersigned for registration of date of birth of herself namely AMAN PANDEY (DOB-04-10-2003) Govind Niwas, Chotta Shimla, H.P.-171 002.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 23rd August, 2025.

Seal. Sd/-

In the Court of Executive Magistrate Theog, Tehsil Theog, District Shimla (H.P.)

Miss Anchal d/o Sh. Satya Prakash, r/o Village Manjhrana, P.O. Bharana, Tehsil Theog, District Shimla, H.P.

Master Kshitij d/o Sh. Satya Prakash, r/o Village Manjhrana, P.O. Bharana, Tehsil Theog, District Shimla, H.P.

Versus

General Public Respondent.

Whereas a case regarding entry of birth of Miss Anchal d/o Sh. Satya Prakash, Master Kshitij s/o Sh. Satya Prakash, r/o Village Manjhrana, P.O. Bharana, Tehsil Theog, District Shimla, H.P. has been received in this office from Additional Distt. Registrar (Birth & Death) *vide* letter No. 4951, dated 06-08-2025 for further necessary order under Section 13(3) of Birth & Death Registration Act, 1969.

Whereas Smt. Indira Devi has also submitted an application on dated 11-08-2025 in this office to enter the date of birth of his son & daughter in the record of Registrar, Birth & Death in Gram Panchayat Bharana, Tehsil Theog, Distt. Shimla, H.P.

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Miss Anchal	Self	05-09-2006
2.	Master Kshitiz	Self	10-05-2010

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named present in the record of Registrar, Birth & Death in Gram Panchayat Bharana, Tehsil Theog may file their claims/objections in the court within one month of publication of this notice in Govt. e-Gazette, failing which necessary orders will be passed.

Issued today 13-08-2025 under my signature and seal of the court.

Sd/-
rate,
H.P.
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In the Court of Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of:

1. Sh. Piyar Deen s/o Sh. Latif Mohamad, r/o Village Akhodu, P.O. Sidhot Churah, District Chamba, Himachal Pradesh.

2. Smt. Gumti Devi d/o Sh. Uttam Ram, r/o Village Barsol, P.O. & Sub-Tehsil Taklech, Distt. Shimla (H.P.) . . . Applicants.

Versus

General Public . . Respondent.

Registration of marriage under Special Marriage Act, 1954.

Whereas, the above named applicants have made an application of Special Marriage Act, 1954 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 10-04-2018 at Rampur Bushahr, District Shimla, Himachal Pradesh.

Now, therefore objections are invited from the general public that if, anyone has any objection regarding the registration of the marriage of the above named applicants, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection to the proposed registration of marriage and orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 18th day of the August, 2025 under my hand and seal of the Court.

Seal. Sd/-

Addl. District Registrar of Marriage-cum-Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

CHANGE OF NAME

I, Sushma Sharma w/o Sh. Sudarshan Gautam, r/o Village Bakarti, P.O. Masyana, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Shushma Sharma to Sushma Sharma for all purposes in future. Please note.

SUSHMA SHARMA w/o Sh. Sudarshan Gautam, r/o Village Bakarti, P.O. Masyana, Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Rai Singh s/o Sh. Krishan Singh, r/o Village Kaleyon Pab, P.O. Kotla Bangi, Tehsil Rajgarh, District Sirmaur (H.P.) have changed my minor son's name from Rohtaj to Rataaj. Please not all concerned for future.

RAI SINGH s/o Sh. Krishan Singh, r/o Village Kaleyon Pab, P.O. Kotla Bangi, Tehsil Rajgarh, District Sirmaur (H.P.).

I, Padam Dev s/o Sh. Udham Singh, r/o Village Bayela, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.) have changed my name from Padam Dev to Padam Chand. Please not all concerned for future.

PADAM DEV s/o Sh. Udham Singh, r/o Village Bayela, P.O. Nayagram, Tehsil Kasauli, District Solan (H.P.).

CHANGE OF NAME

I, Chiman Bahadur s/o Sh. Tak Bahadur, r/o Village Kathyar (880), P.O. Patta-Brawri, Tehsil & District Solan (H.P.) has declare that I have changed my name from Chiman Bahadur to Ruk Bahadur Kumal. Please not all concerned for future.

CHIMAN BAHADUR s/o Sh. Tak Bahadur, r/o Village Kathyar (880), P.O. Patta-Brawri, Tehsil & District Solan (H.P.).

CHANGE OF NAME

I, Kunta Devi w/o Sh. Man Singh, r/o Village Tatru, P.O. Pukhri, Tehsil Chamba, District Chamba (H.P.) declare that I have changed my name from Kanta Devi to Kunta Devi for all purposes in future. Please note.

KUNTA DEVI w/o Sh. Man Singh, r/o Village Tatru, P.O. Pukhri, Tehsil Chamba, District Chamba (H.P.).

CHANGE OF NAME

I, Meeran Devi w/o Sh. Karan Singh, r/o Village Kosar, P.O. Dera Parol, Tehsil Bhoranj, District Hamirpur (H.P.) declare that I have changed my name from Meera Devi to Meeran Devi for all purposes in future. Please note.

MEERAN DEVI w/o Sh. Karan Singh, r/o Village Kosar, P.O. Dera Parol, Tehsil Bhoranj, District Hamirpur (H.P.).

I, Durga Devi w/o Sh. Charan Singh, r/o Village Belly, P.O. Rajera, Tehsil Chamba, District Chamba (H.P.) declare that I have changed my name from Durgo Devi to Durga Devi for all purposes in future. Please note.

DURGA DEVI w/o Sh. Charan Singh, r/o Village Belly, P.O. Rajera, Tehsil Chamba, District Chamba (H.P.).

CHANGE OF NAME

I, Surekha Rao w/o Sh. Prakash Chand Rao, r/o Set No. 8, Block No. 5, Phase-III, BSC New Shimla (H.P.) Pin-171009 declare that I have changed my name from Surekha (Old Name) to Surekha Rao (New Name). All concerned please note.

SUREKHA RAO w/o Sh. Prakash Chand Rao, r/o Set No. 8, Block No. 5, Phase-III, BSC New Shimla (H.P.).

CHANGE OF NAME

I, Jagjivan Thakur s/o Sh. Mehar Chand, r/o Ward No. 5, Village Jayaan Graan, Jana (24/46), Kullu (H.P.) declare that I have changed my name from Jagjivan Thakur to Aksh Thakur. All concerned please may note for future.

JAGJIVAN THAKUR s/o Sh. Mehar Chand, r/o Ward No. 5, Village Jayaan Graan, Jana (24/46), Kullu (H.P.).

CHANGE OF NAME

I, Binakshi d/o Sh. Rama Nand, r/o Village Badwana Andheri (147), P.O. Andheri, District Sirmaur (H.P.) have changed my name from Binakshi to Minakshi. All concerned please may note for future.

BINAKSHI d/o Sh. Rama Nand, r/o Village Badwana Andheri (147), P.O. Andheri, District Sirmaur (H.P.).

I, Renuka Verma d/o Sh. Veer Singh, r/o Village Hulga, Tehsil Theog, District Shimla (H.P.) declare that I have changed my name from Renuka Verma to Renu Verma. All concerned please may note for future.

RENUKA VERMA d/o Sh. Veer Singh, r/o Village Hulga, Tehsil Theog, District Shimla (H.P.).

CORRECTION OF NAME

I, Subhash Chand s/o Sh. Amar Singh, r/o Village Bhattanwali, Tehsil Paonta Sahib, District Sirmaur (H.P.) hereby declare that my daughter's correct name is Shruti. However, in her Aadhar Card No. 3882 4719 9357, her name has been wrongly entered as Shurity instead of Shruti

SUBHASH CHAND s/o Sh. Amar Singh, r/o Village Bhattanwali, Tehsil Paonta Sahib, District Sirmaur (H.P.).

CHANGE OF NAME

I, Bhawna Sharma w/o Sh. Gagandeep Sharma, r/o Ward No. 01, V.P.O. Lohna, Bandla, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my name from Bhawna to Bhawna Sharma. Bhawna & Bhawna Sharma is the same woman. All please note this.

BHAWNA SHARMA w/o Sh. Gagandeep Sharma, r/o Ward No. 01, V.P.O. Lohna, Bandla, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Rattin Sharma w/o Sh. Banka Ram, r/o Village Har, P.O. Bumbloo, Tehsil Barsar, District Hamirpur (H.P.)-176061 declare that I have changed my name from Rattani Devi to Rattin Sharma for all purposes in future. Please note.

RATTIN SHARMA w/o Sh. Banka Ram, r/o Village Har, P.O. Bumbloo, Tehsil Barsar, District Hamirpur (H.P.).

I, Kiran Kumar s/o Sh. Kishori Lal, H. No. 15, CSIR IHBT, Bharmat Colony Holta (226), Tehsil Palampur, District Kangra (H.P.)-176061 declare that I have changed my daughter's name Reedhima Kaushal to Ridhima Kaushal. Whereas in daughter's matriculation certificate her mother name Rachna wrongly entered but her mother correct name is Rachna Devi. All note it.

KIRAN KUMAR s/o Sh. Kishori Lal, H. No. 15 CSIR IHBT, Bharmat Colony Holta (226), Tehsil Palampur, District Kangra (H.P.)

नाम परिवर्तन

मैं, किरण कुमार पुत्र किशोरी लाल, मकान संख्या 15, सीएसआईआर आईएचबीटी भारमात कॉलोनी होल्टा (226), तहसील पालमपुर, जिला कांगड़ा (हि0प्र0)—176061 घोषणा करता हूं कि मैंने अपनी बेटी का नाम रीधिमा कौशल से बदलकर रिधिमा कौशल कर दिया है तथा बेटी के मैट्रीकुलेशन सर्टिफिकेट में उसकी मां का नाम रचना गलत दर्ज है। जबकि उसकी मां का सही नाम रचना देवी है। कृप्या इसे नोट करें।

किरण कुमार पुत्र किशोरी लाल, मकान संख्या 15, सीएसआईआर आईएचबीटी भारमात कॉलोनी होल्टा (226), तहसील पालमपुर, जिला कांगड़ा (हि0प्र0)।

CHANGE OF NAME

I, Sandeep Kumar s/o Sh. Om Parkash, r/o H. No. 189, Ward No. 9, Roop Nagar, Hamirpur, Tehsil & District Hamirpur (H.P.) declare that I have changed my minor son's name from Vhavya Arya to Bhavyam Arya for all purposes in future. Please note.

SANDEEP KUMAR s/o Sh. Om Parkash, r/o H. No. 189, Ward No. 9, Roop Nagar, Hamirpur, Tehsil & District Hamirpur (H.P.).

I, Vinod Kumar s/o Sh. Lahori Mal, r/o VPO Jhorowal, Tehsil & District Una (H.P.) hereby declare that I have changed my son's name from Aryan to Aryan Chaudhary. All concerned may please note.

VINOD KUMAR s/o Sh. Lahori Mal, r/o VPO Jhorowal, Tehsil & District Una (H.P.).

CHANGE OF NAME

I, Kamlesh Kumar s/o Sh. Dile Ram, r/o Village Karsoh, P.O. Guwardu, Tehsil (Bamson) Tauni Devi Karsoh, District Hamirpur (H.P.)-177023 declare that I have changed my name from Kamlesh Kumar Rana to Kamlesh Kumar. All concerned may please note.

KAMLESH KUMAR s/o Sh. Dile Ram, r/o Village Karsoh, P.O. Guwardu, Tehsil (Bamson) Tauni Devi Karsoh, District Hamirpur (H.P.).

CHANGE OF NAME

I, Vijay Kumar s/o Sh. Dhani Ram, r/o Village Balhi Mareta, P.O. Jejwin, Sub-Tehsil Kalol, District Bilaspur (H.P.) declare that in my minor daughter's Aadhar Card No. 2842 3027 0649 her name is wrongly enered as Neemi. Her correct name is Nivedita. All concerned note.

VIJAY KUMAR s/o Sh. Dhani Ram, r/o Village Balhi Mareta, P.O. Jejwin, Sub-Tehsil Kalol, District Bilaspur (H.P.).

CHANGE OF NAME

I, Pami Kumari w/o Sh. Mahender Singh, r/o Village Deem Arsu (18/53), Tehsil Nirmand, District Kullu (H.P.)-172002, declare that I have changed my minor daughter's name from Angen Dogra (Old Name) to Anjel Dogra (New Name). All concerned please may note.

PAMI KUMARI w/o Sh. Mahender Singh, r/o Village Deem Arsu (18/53), Tehsil Nirmand, District Kullu (H.P.).

I, Prakash Chand Rao s/o Sh. Sher Singh, r/o Set No. 8, Block No. 5, Phase-III, BCS New Shimla (H.P.) Pin-171009 declare that I have changed my name from Prakash Chand (Old Name) to Prakash Chand Rao (New Name). All concerned please may note.

PRAKASH CHAND RAO s/o Sh. Sher Singh, r/o Set No. 8, Block No. 5, Phase-III, BCS New Shimla (H.P.).

CHANGE OF NAME

I, Priyansh Kumar s/o Sh. Sanjesh Kumar, r/o Village Pandah, P.O. Sarahan, Tehsil & District Chamba (H.P.) declare that I have changed my name from Prince Kumar to Priyansh Kumar for all purposes in future. Please note.

PRIYANSH KUMAR s/o Sh. Sanjesh Kumar, r/o Village Pandah, P.O. Sarahan, Tehsil & District Chamba (H.P.).

CHANGE OF NAME

I, Chitar Mani d/o Sh. Mehar Chand, r/o Ward No. 5, Village Jayaan Graan, Jana (24/46) Kullu (H.P.) declare that I have changed my name from Chitarmani to Akshita Thakur. Please note.

CHITAR MANI d/o Sh. Mehar Chand, r/o Ward No. 5, Village Jayaan Graan, Jana (24/46) Kullu (H.P.).

CHANGE OF NAME

I, Sushil Kumar s/o Sh. Sharda Ram, r/o Village Theru Uperla, P.O. Kosri, Tehsil Jaisinghpur, District Kangra (H.P.) declare that my name in my Aadhar Card wrongly entered as Ramesh Sharma. Whereas my correct name is Sushil Kumar. Concerned please note.

SUSHIL KUMAR s/o Sh. Sharda Ram, r/o Village Theru Uperla, P.O. Kosri, Tehsil Jaisinghpur, District Kangra (H.P.).

I, Aman Thakur s/o Sh. Amar Singh, r/o H.N. 219/8, Naya Bazar, Near PWD Rest Office Nahan, District Sirmaur (H.P.) have changed the name of my daughter from Somaiya Thakur (Old Name) to Soumya Thakur (New Name). All concerned may please note.

AMAN THAKUR s/o Sh. Amar Singh, r/o H.N. 219/8, Naya Bazar, Near PWD Rest Office Nahan, District Sirmaur (H.P.).

CHANGE OF NAME

I, Vikrant Suraj s/o Sh. Kalgi Ram, r/o Village Amboi, P.O. Thana, Tehsil Chirgaon, District Shimla (H.P.) declare that the name of my daughter Jahanvi and her parents is wrongly mentioned in her Matriculation and 10+2 Certificates, which should be changed as Jahanvi Shitta to Jahanvi, Vikrant Suraj Shitta (Father) to Vikrant Suraj and Sharda Devi Shitta (Mother) to Sharda Devi. All concerned note.

VIKRANT SURAJ s/o Sh. Kalgi Ram, r/o Village Amboi, P.O. Thana, Tehsil Chirgaon, District Shimla (H.P.).

CHANGE OF NAME

I, Vikrant Suraj s/o Sh. Kalgi Ram, r/o Village Amboi, P.O. Thana, Tehsil Chirgaon, District Shimla (H.P.) declare that the name of my son Adhyayan and his parents is wrongly mentioned in this Matriculation and 10+2 Certificates, which should be changed as Adhayayan Shitta to Adhyayan, Vikrant Suraj Shitta (Father) to Vikrant Suraj and Sharda Devi Shitta (Mother) to Sharda Devi. All concerned note.

VIKRANT SURAJ s/o Sh. Kalgi Ram, r/o Village Amboi, P.O. Thana, Tehsil Chirgaon, District Shimla (H.P.).

CORRECTION OF NAME

I, Meena w/o Sh. Rakshpal Singh, r/o Village Paniamal, P.O. Jambal, Tehsil Dadasiba, District Kangra (H.P.) Aadhar No. 8409 9810 0093 declare that my husband's name is wrongly recorded as Raksh Pal Singh instead of Rakshpal Singh in school record of my son Prince Dhiman maintained by Central Board of School Education, Delhi, India. The correct name of my husband is Raksh Pal Singh for all purposes. All concerned note it.

MEENA w/o Sh. Rakshpal Singh, r/o Village Paniamal, P.O. Jambal, Tehsil Dadasiba, District Kangra (H.P.).

CHANGE OF NAME

I, Kamla Devi w/o Sh. Bhagat Ram, r/o Village Kothi, P.O. Kunihar, Tehsil Arki, District Solan (H.P.) have changed my name from Kamla Devi to Roshani. Please note all concerned for future.

KAMLA DEVI w/o Sh. Bhagat Ram, r/o Village Kothi, P.O. Kunihar, Tehsil Arki, District Solan (H.P.).

CHANGE OF NAME

I, Swaroop Dutt s/o Sh. Bharm Dutt, r/o Village Wasni (172), Tehsil Pachhad, District Sirmaur (H.P.) declare that I have changed my name from Swaroop Dutt to Sarup Datt. Please note all concerned for future.

SWAROOP DUTT s/o Sh. Bharm Dutt, r/o Village Wasni (172), Tehsil Pachhad, District Sirmaur (H.P.).

CHANGE OF NAME

I, Budhi Singh aged 78 years s/o Sh. Lobhi Ram, r/o Village Lahar, P.O. Gunehar, Tehsil Baijnath, District Kangra (H.P.)-176077 declare that I have changed my name in the Aadhar Card No. 9319 5987 0301 from Budhu Ram to Budhi Singh. All concerned please may note.

BUDHI SINGH s/o Sh. Lobhi Ram, r/o Village Lahar, P.O. Gunehar, Tehsil Baijnath, District Kangra (H.P.).

I, Arti w/o Sh. Harish Rajusth, r/o Urmil Niwas, Ward No. 07, Rajgarh Road, P.O. Solan, Tehsil & District Solan (H.P.)-173212 declare that Arti alias Aarti alias Bina Harish Rajusth are one and the same person. All concerned please note.

ARTI w/o Sh. Harish Rajusth, r/o Urmil Niwas, Ward No. 07, Rajgarh Road, P.O. Solan, Tehsil & District Solan (H.P.).

CORRECTION OF NAME

I, Inna Devi w/o Sh. Ankush, r/o Village Duggal Cottage, Taradevi Barhai (102), Tehsil & District Shimla (H.P.)-171010 has declared that I am Inna Devi mother of Yuvin Dhiman, student of 12th stundred in DAV Public School New Shimla. My name is wrongly written in school record in 10th class certificate of my son as Inna Dhiman and my husband's name writen as Ankush Dhiman. We want that our name should be chaged/corrected from Inna Dhiman to Inna Devi and my husband's name from Ankush Dhiman to Ankush. Please note all concerned.

INNA DEVI w/o Sh. Ankush, r/o Village Duggal Cottage, Taradevi Barhai (102), Tehsil & District Shimla (H.P.).